

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.12(ND)/2012

IN THE MATTER OF:

Indian Railways Catering & Tourism
Corpn. Ltd.

.... Applicant/petitioners

Vs.

M/s. Royale India Rail Tours Ltd. & Ors.

.... Respondents

Order under Section 397-398 of the Companies Act

Order delivered on 09.10. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Saurav Agarwal, Mr. Satyawan Shekhawat,
Advocates
For the Respondent : Mr. Abhimanyu Mahajan, Mr. Milan Deep Singh,
Advs. for R-1
Mr. U.K. Chaudhary, Sr. Adv. with
Ms. Niyati Kohli, Adv. for R-2
For the RD(NR)/ROC Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

CA No.337(PB)/2017

Mr. Manish Raj, learned Company Prosecutor states that reply to the application shall be filed with a copy in advance to the Counsel opposite by tomorrow.

List for arguments on 12th October, 2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)